

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cont. Case (Civil) No.514 of 2020**

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Abhay Kant Choudhary & Others      ....      ....      ....      Petitioners

Versus

The State of Jharkhand & Another      ....      ....      ....      Opposite Parties

**CORAM      : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner                      : Mr. Piyush Chitresh, Advocate

For the State                              : Mr. Ashok Kumar Singh, A.C. to S.C. (L&C)-III

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**04/26.03.2021** Heard Mr. Piyush Chitresh, learned counsel for the petitioner and Mr. Ashok Kumar Singh, learned counsel for the State.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon opposite parties.

Mr. Ashok Kumar Singh, learned counsel for the State waives notice on behalf of opposite parties.

Opposite parties are directed to file show cause within a period of four weeks.

Post this matter after four weeks on the assigned day.

**(Sanjay Kumar Dwivedi, J.)**

Anit